

Central Administrative Tribunal, Principal Bench

Original Application No.1353 of 2001

New Delhi, this the day of 28th May, 2001

Hon'ble Mr.V.K.Majotra, Member (Admnv)  
Hon'ble Mr.Kuldeep Singh, Member(J)

Sh. T.Sagar,  
s/o Late Sh.Jagan Nath  
r/o A-4C/198 A, Janak Puri,  
New Delhi-110058.  
(By Advocate Shri Ashwani Bhardwaj)

-Petitioner

Versus

1. Indian Council of Agricultural Research,  
Through Its Director General, Krishi  
Bhawan, New Delhi-110001.
2. The Secretary, Indian Council of  
Agricultural Research, ( I.C.A.R. )  
Krishi Bhawan, New Delhi - 110 001.
3. Sh. Vikram Singh, Under Secretary  
(Admn.) Indian Council of Agricultural  
Research, ( I.C.A.R. ) Krishi Bhawan,  
New Delhi - 110 001.
4. Sh. N.C.Sudan, Under Secretary(Vig.)  
Indian Council of Agricultural Research,  
( I.C.A.R. ) Krishi Bhawan, New Delhi -  
110 001.
5. Sh. J.K.Nath, Under Secretary (Cash),  
Indian Council of Agricultural Research,  
( I.C.A.R. ) Krishi Bhawan, New Delhi -  
110 001.  
-Respondents

O R D E R (Oral)

By V.K.Majotra, Member(Admnv) -

The applicant has challenged the penalty of removal from service. It has been stated that applicant had filed a petition on December 13, 1995(Annexure A-15) with Respondent No.1 under Rule 29 of the CCS(CCA) Rules, 1965 which has remained undecided. In our view, it will meet the ends of justice, if we direct Respondent No.1, Director-General, I.C.A.R. to decide applicant's petition within two months by a detailed, speaking and reasoned order. Directed accordingly. The

O.A. stands disposed of accordingly. In case, the applicant is still aggrieved he will be at liberty to approach this Tribunal again. No costs.

*Kuldeep Singh*  
(Kuldeep Singh)  
Member (J)

/kd/

*V.K.Majotra*  
(V.K.Majotra)  
Member (Admnv)

(2)